

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

35.

**IA-1278(MB)2024 IN  
C.P. (IB)/751(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES:

Vsj Investments Private Limited  
Vs.  
Deepak Amrutlal Gugale

SECTION: 95(1), 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Nausher Kohli a/w Ms. Astha Ojha i/b DSK Legal, Ld. Counsel for the Financial Creditor present through VC. None present for the Personal Guarantor.
2. Registry is directed to issue Court Notice to the Personal Guarantor clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Financial Creditor is also permitted to issue personal notice to the Personal Guarantor and file proof of service before the next date of hearing. The Personal Guarantor is directed to file reply within one week of receipt of Notice and serve copy on the other side before the next hearing.
3. List this matter for further consideration on **11.06.2024**.

**Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)**

**Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)**